

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **11.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Trusteeship Services Ltd
Vs
Tuscan Consultants and Developers Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/81(CHE)2023

(IA/MA) APPLICATION NUMBERS

IA/1509(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Amir Bavani for the Applicant / RP.

Heard.

This application has been filed seeking extension of CIRP period by another 60 days from 06.07.2024 till 03.09.2024.

It is stated that 270 days period expired on 05.07.2024. The CoC with 80.35% voting share resolved to seek extension in the CIRP period.

We are informed that till date Form-G has not been issued as complete information memorandum has not been prepared for want of documents from the Suspended Directors. An application to this effect has been filed which is listed on 09.08.2024. We see that there is no effective progress in the CIRP.

RP is directed to file complete status report of the CIRP process and also file an application for preponing the application under Section 19(2) which is listed on 09.08.2024.

List this application on **19.07.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)